## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of the Meeting of NC-V meeting held on 15.01.2009

The Meeting No. 42/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 15.01.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

## (TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 42/84-ALC3/2008 MEETING DATE : 15.01.2009

		EXPORTS LIMITED	15.01.2009	Deferred
	HQ File :01/84/050/00428/AM09/	RLA File :07/24/040/00548/AM09/	Lic.No/Date:0710062268 06.01.2009	Defer Date: 12.02.2009
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 12.02.2009.

			Meet No/Date:42/84-ALC3/2008 15.01.2009	Status: Deferred
$\ _2$	HQ File :01/84/050/00429/AM09/			Defer Date: 12.02.2009

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 12.02.2009.

	Case No.:3/42/84-ALC3/2008	Meet No/Date:42/84-ALC3/2008 15.01.2009	Status: Deferred
$\begin{vmatrix} 1 \\ 3 \end{vmatrix}$	HQ File :01/84/050/00430/AM09/	Lic.No/Date:0610014908 06.01.2009	Defer Date:12.01.2009

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 12.02.2009.

Case No.:4/42/84-ALC3/2008	Party Name:FIBRE WORLD	Meet No/Date:42/84-ALC3/2008 15.01.2009	Status: Approved
HO File :01/84/050/00431/AM09/	RLA File: 10/24/040/00113/AM09/	Lic.No/Date:1010032134	

	08.01.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage on the item of ||import.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## Manual agenda cases

Case No. 554	M/s Gaurav International, Gurgaon	
NC 42/09 dt. 15.01.2009	F.No. 01/84/50/184/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510223411		
dated 04.07.2008 – under F	Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/65/2008-09/Hosy. dated 05.01.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
	70% cotton 30% silk dyed	1.70 Sq mtrs/Pc
1	woven fabric, GSM-37+/-10%	
fabric, GSM-37+/-10% (Style		
No. 442331)		
Girls dress made of 100%	100% cotton cut corduroy	1.00 Sq mtrs/Pc
cotton cut corduroy printed	printed woven fabric, GSM-	
woven fabric, GSM-156+/-	156+/-10%	
10%, lined with 100%	100% polyester taffeta fabric,	0.78 Sq mtrs/Pc
polyester taffeta fabric. (Style	GSM-53+/-10%	
No. 604490/609382J)		

Girls mini skirt made of 80% wool 20% Nylon yarn dyed woven fabric, GSM-520+/-10%, lined with 100%		·
polyester woven fabric, GSM- 100+/-10%, (Style No. 624779/609525J)	100% polyester taffeta fabric, GSM-100+/-10%	U.72 Sq mtrs/PC
Girls dress made of 65% rayon 25% polyester 10% Nylon mixed woven fabric,	65% rayon 25% polyester 10% Nylon mixed woven fabric, GSM-136+/-10%	1.40 Sq mtrs/Pc
GSM-136+/-10%, lined with 100% polyester taffeta fabric, GSM-53+/-10%, (Style No. 604532/641671UK)	100% polyester taffeta fabric, GSM-53+/-10%,	0.75 Sq mtrs/Pc
Girls dress made of 65% rayon 25% polyester 10% Nylon mixed woven fabric,	65% rayon 25% polyester 10% Nylon mixed woven fabric, GSM-136+/-10%	2.70 Sq mtrs/Pc
GSM-136+/-10%, lined with 100% polyester taffeta fabric,(Style No. 604532/641671UK)	100% polyester taffeta fabric, GSM-53+/-10%	1.05 Sq mtrs/Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 555 M/s Gaurav International, Gurgaon		
NC 42/09 dt. 15.01.2009	F.No. 01/84/50/236/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No.0510218261		
dated 19.03.2008 – under F	Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/65/2008-09/Hosy. dated 02.01.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Girls top made of 100%	100% cotton printed woven	1.60 Sq mtrs/Pc
cotton printed woven fabric,	fabric, GSM-95+/-10%	
GSM-95+/-10% (Style No.		
570860,589883, 589890)		
Girls Top made of 100%	100% cotton printed woven	0.70 Sq mtrs/Pc
cotton printed woven fabric,	fabric, GSM-95+/-10%	
GSM-95+/-10% (Style No.		
572161)		

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 556 M/s Gaurav International, Gurgaon		
NC 42/09 dt. 15.01.2009	F.No. 01/84/50/238/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No.0510218619		
dated 27.03.2008 – under F	Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.02.2009.

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Case No. 557	M/s Gaurav International, Gurgaon
NC 42/09 dt. 15.01.2009	F.No. 01/84/50/241/AM-09/DES-V
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Ratification of input output norms against Advance Authorization No.0510218262 dated 19.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/66/2008-09/Hosy. dated 02.01.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Boys overall made of 100%	100% cotton dyed twill woven	0.95 Sq mtrs/Pc
cotton dyed twill woven	fabric, GSM-244+/-10%	
fabric, GSM-244+/-10%		
(Style No. 578960)		
Girls kids Bermuda made of	100% cotton dyed twill woven	1.07 Sq mtrs/Pc
100% cotton dyed twill	fabric, GSM-210+/-10%	
woven fabric, GSM-210+/-		
10% (Style No. 579732,		
584890)		

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 558	M/s Gaurav International, Gurgaon	
NC 42/09 dt. 15.01.2009	F.No. 01/84/50/233/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No.0510224706		
dated 30.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37(5)/63/2008-09/Hosy. dated 02.01.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies long ruffle skirt made	100% cotton yarn dyed denim	3.00 Sq mtrs/Pc
of 100% cotton yarn dyed	fabric, GSM-245+/-10%	
denim fabric, GSM-245+/-		
10% (Style No. 619184)		
Girls Dress made of 75%	75% rayon 25% nylon light	1.40 Sq mtrs/Pc
rayon 25% nylon light weight	weight velvet dyed woven	
velvet dyed woven fabric,	fabric, GSM-180+/-10%	
GSM-180+/-10% with 100%	100% polyester dyed woven	1.24 Sq mtrs/Pc
polyester dyed woven fabric	fabric, GSM-53+/-10%	
(Style No. 604279)		

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 559	M/s Madura Garments, Bangalore	
NC 42/09 dt. 15.01.2009	F.No. 01/84/162/285/AM-09/DES-V	
Grant of Advance Authorization for annual requirement.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not furnished the past export performance for the preceding three years as envisaged in the Foreign Trade Policy provisions. In view of this Committee decided to reject the case. It was also decided to ask R.A as to why this case has been referred to Norms Committee in view of the above position.

RLA may take suitable consequential action accordingly.

Case No. 560 M/s Estocorp (India) Pvt. Ltd., New Delhi NC 42/09 dt. 15.01.2009 F.No. 01/84/162/936/AM-08/DES-V Ratification of input output norms against Advance Authorization No.0510208404 dated 31.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the details submitted by the firm and technical members of the Committee observed that Qty. already allowed by NC in its meeting 27.12.2007 on the basis of recommendations of DC (MSME) is adequate hence, no enhancement is justified thereon. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 561	M/s Esjay International Pvt. Ltd. Mumbai	
NC 42/09 dt. 15.01.2009	F.No. 01/84/50/301/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No.010485769		
dated 09.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments.

The case stands deferred for re-listing on 12.02.2009.

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Case No. 562	M/s East and Silk (P) Ltd. Kolkata	
NC 42/09 dt. 15.01.2009	F.No. 01/84/50/180/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No.0210114297		
dated 30.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not furnished the catalogue giving the recipies of active soap. Further, firm have not given the details of raw material giving consumption pattern for export item, in absence of which quantitative requirement cannot be established in this case. In view of this Committee was constrained to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 563	M/s Mayur Uniquoters Ltd, Jaipur	
NC 42/09 dt. 15.01.2009	F.No. 01/84/50/378/AM-08/DES-V	
Ratification of input output	ut norms against Advance Authorization No.1310025868	
dated 10.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this on repeat basis as detailed below:-

Export Product	Export	Import Product	Qty. allowed
	Qty.		per Sq mtrs.
Coated	123200	1. PU Resin Solution	17.96 gms
Technical	Sq.Meter	(soild contents upto 30 1%)	
Textiles with		2.PVC Resin Paste Grade,	241.86 gms
PU/PVC,GSM-			
570 +/-10%		3.PVC Plasticizer (DOP)	166.26 gms

4. Pigments	13.89 gms
5. Stabilizers	1.65 gms
6. DMF (DI Methyl Formide)	7.18 gms
7.Methyl Ethyl Ketone( MEK)	7.18 gms
8. Release Paper (155- 210Gms/Sqm)	0.50 sq.mtrs.
9.Fabric for backing material (Polyester/Cotton GSM-140 10%	1.00 sq.mts.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 564 M/s Versatile Enterprises Pvt. Ltd., Ludhiana		
NC 42/09 dt. 15.01.2009	F.No. 01/84/162/424/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No.3010057170		
dated 18.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Vikrant Verma an authorized representative of the firm, who appeared for personal hearing. He explained the case alongwith relevant details alongwith sample pertaining to this case. He mentioned that as per requirement of buyer firm quoted the rate in square meter and consumption on EVA is computed as per square meter, which is 40 Gram per square meter and the specification of fabric is Cotton fabric. Accordingly, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on net to net basis with accountability clause. The description of export item may be amended to read as Fusible Interlining material coated with EVA containing 40 Gram per Square meter.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 565 M/s Reflexions Narayani Impex Pvt. Ltd. Kolkata NC 42/09 dt. 15.01.2009 F.No. 01/84/50/285/AM-09/DES-V Ratification of input output norms against Advance Authorization No.0210116699 dated 29.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that firm's reply submitted is not specific to the query raised therein, in absence of which it was not possible to compute the requirement of Qty. of inputs. Hence, Committee was constrained to maintain status quo in this case.

RLA may take suitable consequential action accordingly.

Case No. 566	M/s Gaurav International, Gurgaon
NC 42/09 dt. 15.01.2009	F.No. 01/84/50/750/AM-06/DES-V

Ratification of input output norms against Advance Authorization No.0510177028 dated 22.02.2006 - under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37(5)/07/2006-07/Hosy. dated 09.01.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Top made of 100%	100% cotton yarn dyed woven	1.87 Sq mtrs/Pc
cotton yarn dyed woven	fabric, GSM-106+/-10%	
fabric, GSM-106+/-10%		
Ladies Pyjama made of	100% cotton yarn dyed woven	1.98 Sq mtrs/Pc
100% cotton yarn dyed	fabric, GSM-106+/-10%	
woven fabric, GSM-106+/-		
10%		

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 567	M/s Gaurav International, Gurgaon
NC 42/09 dt. 15.01.2009	F.No. 01/84/50/237/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0510218808	
dated 31.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37(5)/67/2008-09/Hosy. dated 09.01.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Top made of 70%	70% cotton 30% silk dyed	1.97 Sq mtrs/Pc
cotton 30% silk dyed woven	woven fabric, GSM-48+/-10%	
fabric, GSM-48+/-10%		

(Style No.575395)

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 568	M/s Gaurav International, Gurgaon
NC 42/09 dt. 15.01.2009	F.No. 01/84/50/239/AM-09/DES-V

Ratification of input output norms against Advance Authorization No.0510220917 dated 23.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37(5)/68/2008-09/Hosy. dated 09.01.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Girls Pant made of 98% cotton 2% spandex	98% cotton 2% spandex	1.82 Sq mtrs/Pc
cut corduroy fabric, GSM-280+/-10% (Style	cut corduroy fabric, GSM-	
No.F84PC567G)	280+/-10%	
Girls Pant made of 98% cotton 2% spandex	98% cotton 2% spandex	1.20 Sq mtrs/Pc
cut corduroy fabric, GSM-280+/-10%, Girls	cut corduroy fabric, GSM-	
Pant (Style No.F84PC568X)	280+/-10%	
Girls Jacket made of 98% cotton 2% spandex	98% cotton 2% spandex	1.80 Sq mtrs/Pc
cut corduroy fabric, GSM-280+/-10%(Style	cut corduroy fabric, GSM-	
No.F84WC590G)	280+/-10%	
Girls Jacket made of 98% cotton 2% spandex	98% cotton 2% spandex	1.23 Sq mtrs/Pc
cut corduroy fabric, GSM-280+/-10%(Style	cut corduroy fabric, GSM-	
No.F84WC591X)	280+/-10%	

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 569	M/s Promising Exports Ltd., Kolkata
NC 42/09 dt. 15.01.2009	F.No. 01/94/180/523/AM-09/DES-V

Request for regularizations of audit objection in respect of transferable DFRC Nos. 0210087031 dated 10.03.2006, 0210087033 dated 10.03.2006 under SION, J-274 and J-148, Policy relaxation of FTP in terms of Para 2.5 for relaxation of General Note No. 14 of Textile Product.

Decision: The Committee considered the case as per agenda and observed that condition No. 14 mentioned in General Note of Textile Product Group i.e 'Licences issued as per the norms at S.Nos. J-270 to J-296 shall be with **Actual User** condition and materials imported there against even after the fulfillment of the stipulated export obligation shall not be transferred and the same shall be utilized only for further export production', requires review. It was felt that the said condition was imposed when imported fabric had a premium in the domestic market. Now, with the modernization of Textile industry and upgradation of technology in the processing of fabric, excellent fabric is produced within the country. Thus, imported fabric does not command any premium in the domestic market. Therefore, the Committee felt that the condition of 'Actual User' in the General Note No. 14 of Textile product Group may be deleted by relaxing the Policy for the DFRC case. Further, the Committee would take the views of AEPC before taking final decision on deletion of the condition of 'Actual User' in the General Note No. 14 of Textile product Group. The Committee decided to refer the case to PRC for relaxation of Policy to the General Note No. 14 of Textile product for DFRC in question.

Case No. 570	M/s Gaurav International, Gurgaon
NC 42/09 dt. 15.01.2009	F.No. 01/84/50/388/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0510215035	
dated 16.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37(5)/69/2008-09/Hosy. dated 09.01.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Racer Back Tank	100% cotton slub yarn dyed	4.83 Sq mtrs/Pc
Dress made of 100% cotton	woven fabric, GSM-75+/-10%	
slub yarn dyed woven fabric,		
GSM-75+/-10%		

(Style No.568950)		
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The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 571	M/s Pee Empro Pvt. Ltd. New Delhi
NC 42/09 dt. 15.01.2009	F.No. 01/84/162/557/AM-05/DES-V
Ratification of input output norms against Advance Authorization No.0510127437	
dated 01.06.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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